

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Hearing Schedule for the month of December, 2016 (Advance)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
1.12.2016 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	225/MP/2016	KBUNL	Petition for Seeking permission to allow extension of the period for drawal of startup power and injection of infirm power for testing including full load trial operation of Unit-1 & Unit-2 of Muzaffarpur Thermal Power Station (MTPS) Stage-II, (2X195 MW) of KBUNL, beyond six months from initial synchronization
	2.	228/MP/2016	OCLIL	Petition under Section 79 (1) (c) read with Regulation 8 & 26 of the Central Electricity Regulatory Commission (Open Access in Inter State Transmission) Regulations, 2008.(On admission)
	3.	60/RP/2016 Along with I.A. No.52/2016	PCKL	Petition for review of order dated 30.6.2016 in Petition No.10/SM/2014 along with I.A. for condonation of delay. (On admission)
	4.	242/MP/2016	UPL	Petition by Udupi Power Corporation Limited under Section 79 (1) (f) of the Electricity Act, 2003 challenging the wrong and unjustified Bill raised towards POC charges dated 08.11.2016 for the month of October, 2016 by Power Grid Corporation of India Limited(On admission).
	5.	194/TD/2016	RSSPL	Application for grant of Inter-State Trading Licence for Category – IV.
	6.	161/TL/2016	NRSS	Petition under Section 14 of the Electricity,2003 for grant of transmission license to NRSS XXXVI Transmission Limited.
	7.	162/AT/2016	NRSS	Petition under Section 14 of the Electricity Act,2003 for adoption of transmission licence to NRSS XXXVI Transmission Limited.
	8.	219/MP/2016	STL	Petition for approval under Section 17(3) & 17(4) of Electricity Act 2003, for Assignment of Licence by way for creation of security interest in favour of Security Trustee / Lenders and other security creating documents / Financial Agreements by way of mortgage / hypothecation / assignment of mortgage properties and project assets of Sipat Transmission Limited.
	9.	24/MP/2014	APL	Petition under Section 79 of the Electricity Act, 2003 to evolve a mechanism/adjust tariff on account of subsequent events rendering petitioners power plant commercially unviable due to unprecedented, unforeseeable and uncontrollable events including enactment of new coal pricing regulation by Indonesian Government and depreciation of Indian Rupee vis-a-vis US Dollar and levy MAT as per amendment of section 115 JB of Income Tax Act, 1961.
	10.	115/MP/2016	TANGEDC O	Petition for determining excess income tax reimbursed by beneficiaries, accrued on account of calculating income tax on the total profit instead of tax on ROE for the period 2005-09 and subsequently in respect of LNC's Power Stations, namely, NLC TPS-I (600 MW), NLC TPS-II, Stage-I (3 x 210 MW), NLC TPS II Stage II (4 x 210 MW) NLC TPS-I Expansion (2 x 210 MW) under Regulation 10 of Tariff Regulations, 2004) in pursuance of order dated 12.5.2015 of CERC in Petition No. 65/MP/2013.
	11.	187/MP/2016	IEX	Petition under Section 66 of the Electricity Act, 2003 read with Regulation 7 of Central Electricity Regulatory Commission (Power Market) Regulations, 2010 for approval of introduction of the Green Power (Renewable Energy) contracts at Indian Energy Exchange Limited.
6.12.2016 Tuesday At 10.30 A.M. Transmission tariff	1.	62/RP/2016	NTPC	Petition for review of order dated 26.9.2016 in Petition No. 334/GT/2014 (On admission)
	2.	55/RP/2016	NTPC	Petition for review of order dated 29.7.2016 in Petition Nos. 173/TT/2013 and 111/TT/2015.
	3.	51/RP/2016	NTPC	Petition for review of order dated 29.7.2016 in Petition Nos. 201/TT/2015.
	4.	59/RP/2016	PGCIL	Petition for review of order dated 18.4.2016 in Petition No. 87/TT/2015 (On admission)
	5.	61/RP/2016 along with I.A. No. 58/2016	PGCIL	Petition for review of order dated 29.7.2016 in Petition No. 127/TT/2014 (On admission)
	6.	37/RP/2016	PGCIL	Petition for review of order dated 12.5.2016 in Petition No. 534/TT/2014
	7.	63/RP/2016	PGCIL	Petition for review of order dated 12.4.2016 in Petition No. 104/TT/2013(On admission)

8.	64/RP/2016	PGCIL	Petition for review of order dated 29.4.2016 in Petition No. 164/TT/2015(On admission)
9.	196/GT/2016	DVC	Petition for determination of tariff for Bokaro TPS 'A' (1X500 MW) for the period from COD to 31.03.2019.
10.	130/GT/2016	NLC	Petition seeking revision of fixed charges considering the impact of actual expenditure incurred during the period from COD to 31.03.2014 under Tariff regulations 2009 of NLC Barsingsar Thermal Power Station BTPS 2 x125 MW.
11.	221/TT/2016	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.3.2019 for Asset-I: 500 MVA 400/220KV ICT-II at Bagpat GIS sub-station along with associated bays (DOCO: 3.7.2016) and Asset-II: 2 No. 220kV Line bays associated with Bagpat GIS (DOCO: 11.9.2016) under Northern Region System Strengthening Scheme-XIX in Northern Region
12.	222/TT/2016	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for 1 x 125MVAR Bus Reactor at 400kV Nagapattinam GIS along with associated bays and equipments under Transmission System associated with Common Transmission Scheme associated with ISGS Projects in Nagapattinam/Cuddalore Area of Tamil Nadu Part-A1(a) in Southern Region.
13.	223/TT/2016	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset I: 765kV, 3x80 MVAR Switchable line reactor for 765 kV S/C Gaya - Varanasi Transmission Line as Bus Reactor along with associated bays at Gaya Substation and Asset II: 3X110 MVAR, 765kV Bus Reactor ?I at 765/400kV Varanasi GIS (Reactor shifting from Sasaram S/S) under Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part A2
14.	125/TT/2016	PGCIL	Approval under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations,2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for (Asset-1): Central sector portion (2186.339 kms) & (Asset-2): BBMB (208.438 kms) for Establishment of Fiber Optic communication system in Northern region (2394.777 Kms)
15.	203/TT/2016	PGCIL	Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations ?2014 for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-I:400kV D/C Meja-Allahabad transmission line along with associated bays at Allahabad under Transmission System Associated With Meja TPS in Northern Region.
16.	204/TT/2016	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-I: 400 kV Line Bays I & II (404 & 405) for D/C (Quad) Bassi-Jaipur (Phagi-RVPNL) Line at 765/400 kV Jaipur (Phagi-RVPNL) Sub-Station under Vindhychal-IV (1000 MW)-Rihand- III (1000 MW) Generation Project in Western & Northern Region.
17.	205/TT/2016	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-I: 400 kV D/C (Quard) Sarnath- Varanasi T/L along with associated bays at Varanasi GIS Substation (Ant. DOCO: 01.10.2016) under Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal Part-B.
18.	206/TT/2016	PGCIL	Petition for determination of Transmission Tariff from DOCOs to 31.03.2019 for Asset I: 01 No. 1x500 MVA ICT at 400/220 KV Subhasgram S/S along with the associated bays and 02 Nos. of 220 kV equipped line bays at 400 KV Subhasgram S/S and Asset II: Shifting of 2x50 MVAR line Reactor from Patna end of 400 kV Kahalgaon/Barh ? Patna D/c line to Balia end of 400kV Patna-Balia D/c line under Transmission System for Eastern Region Strengthening Scheme VIII in Eastern Region.
19.	184/TT/2016	PGCIL	Petition for determination of transmission tariff for 2014-19 tariff block for Asset - 800 kV BiswanathChariali-Agra HVDC Pole-II (1500 MW HVDC Terminal at BiswanathChariali and Agra) along with Earth Electrode line and Earth Electrode Station for both BiswanathChariali and Agra from anticipated DOCO 1.9.2016 to 31.3.2019 under the transmission system associated with North East- Northern/Western Interconnector-I
20.	195/TT/2016	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset-I: 400 kV FSC in Ballia-I & II bays at Sohawal S/S of 400 kV D/C Ballia- Sohawal Line (DOCO: 12.02.2016), Asset-II: 2 Nos. 220 kV Line bays (Feeder-SEZ & Feeder- Dooni) at 400/220 kV Jaipur South S/S (DOCO: 18.10.2014) and Asset-III:

				Bays of 50 MVAR Bus reactor 2 & 3 at 400/220 kV Bassi S/S (DOCO: 11.11.15) under Northern Regional Transmission Strengthening Scheme in Northern Region.
8.12.2016 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	197/MP/2016	DVC	Petition seeking requirement of revenue in relation of pension & Gratuity Contribution for the control period 1.4.2014 to 31.3.2019 in respect of the employees of all the generating stations, transmission activity including retired person (On admission).
	2.	216/MP/2016	BDTCL	Petition under Sections 63 and 79(1)(f) read with Section 79(1)(c) of the Electricity Act, 2003 seeking compensatory and declaratory relief under the Transmission Services Agreement dated 7.12.2010 on account of 'Change in Law' and 'Force Majeure' events. (On admission)
	3.	189/MP/2016	JPL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with Article 10 of the PPAs dated 29.6.2012 and 23.8.2013 for recovery of additional expenditure incurred due to the occurrence of various Change in Law events.(On admissions)
	4.	151/MP/2016	DGVCL	Petition under Section 79 (1) (c) read with Sections 142 and 146 of the Electricity Act, 2003 regarding non-compliance of order dated 8.6.2013 in Petition No. 245/MP/2012 (on Maintainability)
	5.	229/MP/2016	DBPL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter alia seeking compensation on account of occurrence of Change in Law events and Force Majeure events relating to Power Purchase Agreement dated 19.08.2013 entered into between the Petitioner/DBPL and the Respondent/TANGEDCO(On admission).
	6.	238/MP/2016	MHPPL	Petition for up-gradation of Inter-State Trading Licence from category-III to category-II
	7.	311/MP/2015	TPDDL	Petition for appropriate directions restraining the respondent from recovering the energy charge rate strictly in term of the Tariff Regulations framed by the Commission.
	8.	64/MP/2016	BRPL & BYPL	Petition seeking adjudication of dispute between BSES Rajdhani Power Limited & BSES Yamuna Power Limited with NTPC.
	9.	137/MP/2016	GMRKEL	Petition for relinquishment of Long Term Open Access under the Bulk Power Transmission Agreement dated 5.1.2011 under Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009.
	10.	292/MP/2015	WBSEDCL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking recovery of excess amount vis-a-vis interest on working capital after taking into consideration lack of stock of coal maintained by NTPC for Farakka Super Thermal Power Station.
	11.	33/MP/2016	NTPC	Petition for relief on account of 'Change in Law' affecting the Badarpur Thermal Power Station.
	12.	86/MP/2016	BSES	Petition seeking de-commissioning and/or closure of BTPS Stage-I.
	13.	91/MP/2016	TPDDL	Petition under Section 79 (1) (f) and (k) of the Electricity Act, 2003 read with Regulation 54 & 55 of CERC (Terms & Conditions of Tariff) Regulations 2014 along with Regulation 111 and Regulation 115 of the CERC (Conduct of Business) Regulations, 1999, seeking re-determination of gross station heat rate of Badarpur Thermal Power Station as provided under Regulations 36 (C) (a) (ii) of the CERC (Terms & Conditions of Tariff) Regulations 2014.
	14.	158/MP/2015	NERLDC	Petition for default in payment of deviation charges in excess of the drawl schedule by PDD, J&K and default in opening letter of credit towards the non-payment of deviation charges.
	15.	I.A. No.47/2016 in petition No. 440/MP/2014	EPGL	Interlocutory application for modification of order dated 29.1.2016 (I.A. has been filed by PGCIL).
14.12.2016 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	190/MP/2016	GBHPPL	Petition under Section 79(1) (c) & (f) of the Electricity Act, 2003 read with CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009 seeking directions in respect of LTA granted for Budhil Hydro Electric Project in terms thereof.
	2.	174/MP/2016	ENICL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with statutory framework for tariff based Competitive Bidding for transmission service.
	3.	191/MP/2016	DBPL	Petition under Section 79 (1) (c) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business)

				Regulations, 1999, inter alia, seeking a direction to the respondent to operationalize the Long Term Access granted to the petitioner.
	4.	128/MP/2016	MPPMCL	Petition under Section 79 of the Electricity Act, 2003 seeking direction to U.P. JaiVidyut Nigam Limited (UPJVNL)/respondent no.1 for filing ARR and petition for determination of O & M charges in respect of RihandHydel Power Station (Rihand HPS) and MatatilaHydel Power Station (Matatila HPS) from 1.4.2008.
	5.	100/MP/2016	EP(J)L	Petition for abeyance of long term access to the extent of 750 MW and consequent connectivity agreed under the BPTA dated 24.2.2010 under Regulation 32 of CERC (Grant of Connectivity, Long-term Access and Medium term Open Access in inter-state Transmission and related matters) Regulations, 2009.
	6.	101/MP/2016 along with I.A. No.56/2016	EP(J)L	Petition for relinquishment of 350 MW Long Term Access agreed under the BPTA dated 24.2.2010 under Regulation 18 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations, 2009.
	7.	126/MP/2016 along with IA No. 29 of 2016	BALCO	Petition under Sections 79 (1) (b) and 79 (1) (f) of the Electricity Act, 2003 for claiming compensation on account of event pertaining to 'Change In Law' as per Article 10 of the Power Purchase Agreement dated 23.8.2013 (PPA) executed between the petitioner and the respondent.(On maintainability)
	8.	I.A. No.30/2016 in Petition No.84/MP/2016	RKMPL	Application seeking modification of the Record of Proceedings dated 28.6.2016 passed by the CERC in Petition No. 84/MP/2016 permitting the relinquishment of LTOA by CSPTCL subject to the payment of Relinquishment charges to be determined on the basis of the recommendation of the Committee constituted in Petition no. 92/MP/2015.
	9.	38/RP/2016 along with I.A.No.37/2016	PGCIL	Petition for review of order dated 15.12.2015 in Petition No. 33/TT/2013.
15.12.2016 Thursday At 10.30 A.M. Transmission Tariff Petitions	1.	56/RP/2016	TPGL	Petition for review of order dated 19.9.2016 in Petition No. 134/TT/2015.
	2.	54/RP/2016	PGCIL	Petition seeking review of the order dated 19.7.2016. in Petition No. 403/TT/2014 .
	3.	61/RP/2016	PGCIL	Petition for review of the order dated 29.7.2016 in Petition No. 127/TT/2014.
	4.	40/RP/2016	PGCIL	Petition for review of order dated 17.3.2016 in Petition No. 305/TT/2013.
	5.	213/TT/2016	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Asset 1: 765KV S/C Jaipur(RVPN)-Bhiwani TL (PART-I&II) along with associated bays under Northern Region System Strengthening Scheme XXVin Northern Region.
	6.	214/TT/2016	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for 2 nos 400KV bays each at Nagapattinam pooling station and Salem New (Dharmapuri) for terminating Nagapattinam Pooling Station -Salem New (Dharmapuri) 765KV D/C Line (Initially charged at 400KV) being implemented under tariff based bidding and 1 no. 63MVAR line reactor at Nagapattinam pooling station and Salem New (Dharmapuri) each for both circuits of Nagapattinam Pooling Station -Salem New (Dharmapuri) 765KV D/C Line (Initially charged at 400KV) under "Common Transmission scheme associated with ISGS projects in Nagapattinam/Cuddalore area of Tamil Nadu -Part-A1 (b)" in Southern Region
	7.	215/TT/2016	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31-03-2019 for Asset-1) 2 Nos. 400KV Line bays at Narendra (New), 2 Nos. 400KV Line bays at Madhugiri (Tumkur), 2X63MVAR (fixed) line reactors (with 600ohm NGRs) at Narendra (New) & 2X63MVAR (fixed) line reactors (with 600ohm NGRs) at Madhugiri (Tumkur) for Narendra (New) - Madhugiri (Tumkur) 765KV D/C line (initially charged at 400KV), Asset-2) 2 Nos. 400KV Line bays at Madhugiri (Tumkur) for Madhugiri (Tumkur) - Bidadi 400KV D/C (Quad) line & Asset-3) 2 Nos. 400KV Line bays at Bidadi for Madhugiri (Tumkur) - Bidadi 400KV D/C (Quad) line under ?Sub Station Extension works associated with transmission system required for evacuation of power from Kudgi TPS (3 X 800MW in Phase I) of NTPC Limited in Southern Region
	8.	218/TT/2016	PGCIL	Petition for determination of Transmission Tariff from anticipated DOCO to 31.03.2019 for Asset-I: Raipur Pooling Station Wardha 765 kV D/C second line with bay extension and equipment at 765kV Raipur Pooling station &Wardha substation under System

			Strengthening in Raipur - Wardha Corridor for IPP Projects in Chhattisgarh (IPP-F)
9.	113/TT/2016	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Main SCADA EMS System of SLDCs of Assam, Tripura & Meghalaya (DOCO-01.04.2016) under project ? ?Expansion/ Upgradation of SCADA/ EMS System of SLDCs of North Eastern Region? for the period 2014-19 block
10.	230/TT/2016	PGCIL	Petition for determination of Transmission Tariff from anticipated DOCO to 31-03-2019 for 765 kV D/C SrikakulamAngul Transmission line under ?Common System associated with East Coast Energy private limited and NCC power projects limited LTOA generation projects in Srikakulam Area -Part-A in Southern Region and Eastern Region
11.	231/TT/2016	PGCIL	Petition for determination of Transmission Tariff from anticipated DOCO to 31-03-2019 for 2 nos. 765kV Line bays along with 2x240MVAR Switchable Line reactors each at Srikakulam&Angul for termination of both circuit of 765kV D/C Srikakulam - Angul Transmission line, 2x1500MVA 765/400kV ICT's and 1x330 MVAR 765kV Bus Reactor at Srikakulam under Common System associated with East Coast Energy private limited and NCC power projects limited LTOA generation projects in Srikakulam Area - part-C in Southern Region and Eastern Region
12	232/TT/2016	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31.03.2019 for Main SCADA EMS System (05 assets) under project Expansion/Up-gradation of SCADA/ EMS System of SLDCs of Eastern Region for 2014-19 period. .
13.	233/TT/2016	PGCIL	Petition for determination of transmission tariff for 2014-19 period for the Asset I: Conversion of 50 MVAR Line Reactor (installed at Jeerat end of 400kV BaharampurJeerat TL) as Bus Reactor in parallel with existing Bus Reactor at Jeerat, Asset II: Installation of 01 no. 125 MVAR Bus Reactor at Maithon S/S with GIS bays, , Asset III: 04 nos 220kV GIS Line Bays at Kishanganj S/S, Asset IV: Shifting of 1X315 MVA, 400/220kV ICT from Patna (after replacement of 1X500 MVA ICT) and install it at 400/220kV Jamshedpur S/S as 3rd ICT along with associated bays; Modification of 132kV Bus arrangement with GIS bays at 220/132kV Purnea S/S; Shifting of 1X315 MVA ICT from Pusauli and install it at Farakkaalongwith associated bays; and Modification of 132kV Bus arrangement at 220/132 kV Siliguri Sub-station with GIS bays under Eastern Region Strengthening Scheme XII in Eastern Region.
14.	234/TT/2016	PGCIL	Petition for determination of Transmission Tariff of for (Asset-I): 400 kV Main Bay along with 50 MVAR Bus Reactor 2 at Kota Substation (50 MVAR Line reactor shifted from Merta), DOCO: 01.04.2016 (Asset-II): 125 MVAR, 400 kV Bus Reactor along with associated bays at 400/220 kV Koteshwar Substation (THDC), DOCO (Anticipated) : 01.11.2016, (Asset-III): 2x63 MVAR bus Reactor DOCO (Anti.) 01.12.2016 and (Asset-IV): Replacement of 250MVA ICT with 4x105MVA at Dehar DOCO Anti. 01.01.2017, under Strengthening Scheme in Northern Region.
15.	235/TT/2016	PGCIL	Petition for transmission system associated with Common System Associated with Coastal Energen Private Limited &Ind-Bharat Power (Madras) Limited LTOA Generation Projects in TuticorinArea Part-B in Southern Region.
16.	236/TT/2016	PGCIL	Petition for determination of Transmission Tariff from Anticipated/ Actual DOCO to 31.03.2019 For Asset 1: 1 X 500 MVA, 400/220 kV Transformer at Panchkula Substation, Asset 2: 1 X 500 MVA , 400/220 kV Transformer at Jalandhar S/S Asset 3: 1 X 315 MVA, 400/220 kV Transformer at Samba Substation, Asset 4: 1 X 500 MVA, 400/220 kV Transformer at Gurgaon Substation Under ?Augmentation of Transformers in Northern RegionPart B in Northern Region
17.	173/TT/2016	MSETCL	Petition determination of tariff for FY 2014-15 and True-Up tariff for FY 2012-13 & 2013-14, in respect of Maharashtra State Electricity Transmission Company Limited (MSETCL) owned Transmission Lines/System conveying electricity to other States, further to the Hon ble Central Electricity Regulatory Commission (CERC) Order dated 18 May, 2015 against Petition No.: 256/TT/2013, for inclusion in the POC transmission charges in accordance with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.
18.	168/TT/2016	UPPTCL	Petition for determination of tariff of natural inter-State EHV lines

				belonging to UPPTCL in Northern Region.(9 inter-State transmission lines)
	19.	108/TT/2016	TPTL	Approval under Sections 62 and 79(1)(d) of the Electricity Act, 2003 read with Regulation 86 of CERC (Conduct of Business), Regulations, 1999 for determination of transmission tariff of 400 kV D/C Teesta III - Rangpo Section up to LILO Point at Rangpo.
	20.	80/TT/2016	PTCUL	Petition for approval of annual fixed cost and determination of tariff for the licensed transmission business for the financial years 2015-16, 2016-17, 2017-18 and 2018-19 for 400 KV Srinagar sub-station as per Central Electricity Regulatory Commission's order dated 31 January, 2013 in Petition No. 133/MP/2012.
	21.	81/TT/2016	PTCUL	Petition for approval of annual fixed cost and determination of tariff for the licensed transmission business for the financial years 2015-16, 2016-17, 2017-18 and 2018-19 for 400 kV Srinagar-Srinagar PH line as per Central Electricity Regulatory Commission's order dated 31 January 2013 in Petition No. 133/MP/2012.
20.12.2016 Tuesday At 10.30 A.M. Misc. Petitions	1.	57/RP/2016 in Petition No. 13/MP/2014	APDCL	Petition for review of order dated 8.3.2016 in Petition No. 13/MP/2014 <i>(On admission)</i>
	2.	211/MP/2016	JPL	Petition under Section 19 of the Electricity Act, 2003 read with Regulation 14 and Regulation 7 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 seeking revocation of the Inter-State Trading Licence granted to M/s Global Energy Private Limited. <i>(On admission)</i>
	3	217/MP/2016	TPCCIL	Petition for compensation under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 10 of the Power Purchase Agreement dated 1.4.2013 entered into between petitioner and the distribution Companies in the States of Andhra Pradesh and Telangana. <i>(On admission)</i>
	4.	224/MP/2016	DCBL	Petition under Section 79 (1) (c) of the Electricity Act,2003 read with Regulation 26 of the CERC (Open access in inter-State transmission) Regulations,2008 and regulations 27 of the CERC (Conduct of Business) Regulations,1999. <i>(On admission)</i>
	5.	141/MP/2016	CGPL	Petition, under Section 79(1)(f) of the Electricity Act read with Articles 13 and 17 of the Power Purchase Agreement dated 22.04.2007 (as amended from time to time), seeking increase in Tariff (Non-Escalable Capacity Charges) as a result of increase in Capital Cost of the Mundra UMPP due to Change in Law events during the construction Period.
	6.	132/MP/2016	NLCL	Petition seeking upward revision of the Technical Minimum schedule for operation of Central Generating Stations and inter-State Generating Stations and other related issues. <i>(On admission)</i>
	7.	198/MP/2016	NTPC	Petition seeking Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters Regulations, 2009 and the provisions of CERC (Sharing of Inter-State transmission Charges and Losses) Regulations, 2010 for Singrauli Small Hydro (8 MW).
	8.	131/MP/2016	GMRKEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through Competitive Bidding ("Competitive Bidding Guidelines") and (a) Article 10 of the PPA dated 9.11.2011 between GMR Kamalanga Energy Limited and Bihar State Electricity Board and (b) Article 13 of the PPA dated 12.3.2009 between GMR Energy Limited (on behalf of GMR Kamalanga Energy Limited) and PTC India Limited with back to back PPA between PTC India Limited and Haryana Distribution Companies, for compensation due to changes in law.
	9.	133/MP/2016	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through Competitive Bidding and Article 13.2 (b) of the PPA dated 7.8.2007 executed between Sasan Power Limited and the procurers for compensation due to 'Change In Law' impacting revenues and costs during the operating period.
	10.	I.A. No.55/2016 in Petition No. 19/RP/2016	SPL	Application for direction to allow SPL to include royalty, stowing excise duty, transit fee and MPGATS.

	11.	15/MP/2016	RSC	Petition seeking directions for preparation of UI account under-drawal against collective transactions within specified time and for payment of UI charges in terms of the Central Commission's Regulations read with Regulations of the State Commission.
	12.	186/MP/2016	NEIL	Petition seeking direction for preparation of UI Account for under-drawl against collective transactions with specified time and for that payment of UI charges in terms of the Central Commission Regulations read with the Regulations of the State Commission.
	13.	95/MP/2016 along with I.A.No.23/2016	EP (J) L	Petition under Section 79 (1) (f) read with Section 79(1) (b) of the Electricity Act, 2003 for the adjudication of disputes arising from the termination of the Power Purchase Agreement (PPA) dated 9.7.2010 by the Bihar State Power (Holding) Company Limited.
	14.	153/MP/2016	GMRWEL	Petition under Sections 38 (2) (c), 79 (1) (c), 79 (1) (f) and 79 (1) (k) of the Electricity Act, 2003 seeking declaration that no relinquishment charges are payable for surrendering the MTOA and seeking quashing of letter dated 9.6.2016.
	15.	177/MP/2016	IWPA	Petition seeking relaxation of the CERC (Terms and condition for recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 and seeking directions against the respondents.
22.12.2016 Thursday At 10.30 A.M. Generation tariff	1.	246/MP/2016	CEPL	Petition seeking deferment of Long term Open Access and relinquishment of part allocation of Long Term Open Access under Bulk Power Transmission Agreement dated 24.2.2010 under Regulation 18 read with Regulation 32 of the CERC (Grant of connectivity, Long term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations,2009 (O admission)
	2.	247/MP/2016	NTPC	Petition under Regulation 8 of the CERC (Grant of connectivity, Long term Access and Medium Term Open Access in inter-State Transmission and related matters) Regulations,2009 seeking Commissions permission to allow interchange of power for testing including full load testing and trial run operation of Unit-I of Mouda STPS Stage-II 1320 MW) beyond the period of six months from the date of its first synchronization beyond 27.9.2016.
	3.	241/TT/2016	PGCIL	Petition for determination of transmission tariff for 2014-19 period for 400/220 kV Kankroli Sub-station (+) 400 MVAR/(-) 300 MVAR SVC under "Static VAR Compensators (SVCs) in Northern Region.
	4.	28/RP/2016	NTPC	Petition for review of order dated 8.2.2016 in petition No.198/GT/2015 for approval of tariff of Vallur Thermal Power Project (1500 MW).
	5.	152/GT/2015	MPL	Petition for truing-up of tariff for the period 2011-14 and determination of tariff for the period 2014-19 in respect of 1050 MW unit of Maithon Power Limited.
	6.	61/GT/2016	GMRKEL	Petition for determination of Generation Tariff for the period 1.4.2014 to 31.3.2019 and Truing up of Generation Tariff from COD to 31.3.2014 in respect of 262.5 MW gross capacity sale from 3 X 350 MW Kamalanga Thermal Power Plant of GMR-Kamalanga Energy Limited(GKEL) to GRIDCO acting as nominees of Government of Odisha for procuring power for Odisha Distribution Companies.
	7.	107/GT/2015	NTPC	Petition of generation tariff for approval of tariff of Koldam hydro Electric Power project (4x200 MW) for the period 18.7.2015 to 31.3.2019.
	8.	107/GT/2016 alongwith IA No. 63 of 2016	NHPC	Petition for approval of generation tariff of Teesta Low Dam Project Stage-IV for the period from 11.03.2016 to 31.03.2019(Interlocutory Application has been filed by WBSEDCL for submission of certain documents by NHPC with regard to Time and Cost overrun etc).
29.12.2016 Thursday At 11.30 A.M. Miscellaneous petition	1.	248/MP/2016	KTL	Petition seeking stay of communication dated 5.12.2016 issued by Bangalore Electricity Supply Company Limited , declare that the petitioner could not have commissioned the Project without the inter connection facilities being made available by the LTTCS, Declare that the Petitioner is entitled to day to day extension for each day's delay in non-availability of land modified by KIADB for the second element and direct return of the original bank-guarantees furnished by the petitioner, pass such other order and further order as deemed appropriate in the fact and circumstances of the case.

(T.D.PANT)
Deputy Chief (Legal)
28.12.2016